

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4014
ANSWERED ON:19.02.2014
WOMEN S RESERVATION BILL
Karunakaran Shri P.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Women`s Reservation Bill has been pending since long: v
- (b) if so, the details thereof and the reasons therefor; and
- (c) the steps taken by the Government in this regard and the time by which the Bill is likely to be passed?

Answer

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY
(SHRI KAPIL SIBAL)

(a) to (c): The Constitution (One Hundred and Eighth Amendment) Bill, 2008 providing for reservation for women in as nearly as one-third of the total seats of the Lok Sabha and of the State Legislative Assemblies, including the Legislative Assembly of the National Capital Territory of Delhi, for a period of 15 years was introduced in the Rajya Sabha on 6th May 2008. The Rajya Sabha passed the Bill on 9th March 2010. The Notices for consideration and passing and for moving official amendments have been sent to Lok Sabha in the current Session. The Bill is yet to be passed by the Lok Sabha and is also required to be ratified by the Legislatures of not less than one-half of the States by resolution.